

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 418  
427/252/ND/2020

**IN THE MATTER OF:**  
Gurdeep Kaur Gulati

...APPELLANT

Vs.

ROC

...RESPONDENT

**Section**  
Under Section 252

Order delivered on 24.12.2020  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant  
For the ROC  
For the Income Tax Department

:Mr. Lalit Mohan, Advocate.  
:Mr. M. Yadubhushan Rao, AROC.  
:Ms. Easha Kadian, St. Counsel.

**ORDER**

Heard the submissions made by the counsel for the appellant. Ld. Counsel for the Income Tax Department has submitted that they have no objection to proceed with the matter. AROC has submitted that they have filed their reply in the matter. Order in this matter is reserved.

—sd—

(V.K. Subburaj)  
Member (T)

—sd—

(P.S.N. Prasad)  
Member (J)